

**HIGH COURT LEGAL SERVICES COMMITTEE**  
**HIGH COURT OF CHHATTISGARH; BILASPUR**

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**NOTICE OF NATIONAL LOK ADALAT**

As per direction issued by the National Legal Services Authority, New Delhi, National Lok Adalat for the month of April, 2018 scheduled on 14.04.2018 has been re-scheduled to 22.04.2018 on account of Dr. B.R. Ambedkar's Birthday. The following types of cases will be taken up for disposal in the aforesaid National Lok Adalat :

- (i) Criminal Compoundable Offence;
- (ii) NI Act cases under Section 138;
- (iii) Bank Recovery cases.
- (iv) MACT cases.
- (vii) Labour disputes cases;
- (viii) Electricity and Water Bills (excluding non-compoundable cases);
- (vii) Matrimonial disputes;
- (viii) Land Acquisition cases;
- (ix) Service matters relating to pay and allowances and retiral benefits;
- (xi) Revenue cases (pending in District Courts and High Courts only);
- (xii) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc. (please specify the category)

In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh on 22/04/2018.

It may kindly be requested that the re-scheduling of National Lok Adalat to 22.04.2018 is applicable to all concerned Advocate General, Additional Solicitor General (UOI), Advocates, Govt and non-govt. departments, Insurance companies and Parties.

All are requested to co-operate and participate in National Lok Adalat.

Date : 27/03/2018

  
(Bhanu Pratap Singh Tyagi)

Secretary  
High Court Legal Services Committee  
Bilaspur